

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/MP/2021

Coram:

Shri P. K. Pujari, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P. K. Singh, Member

Date of Order: 20th October, 2021

IN THE MATTER OF:

CORRIGENDUM TO ORDER DATED 17.10.2021 IN PETITION No.143/MP/2021

Petition under Sections 66 and Section 178 (2) (y) of the Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for introduction and approval of Integrated Day Ahead Market at Power Exchange India Limited.

AND IN THE MATTER OF:

Power Exchange India Limited,
9th Floor, 901, Sumer Plaza,
Marol Maroshi Road, Marol Andheri (East),
Mumbai 400059, India

...Petitioner

Vs

National Load Despatch Centre (NLDC),
Power System Operation Corporation Limited,
B-9 (1st Floor), Qutab Institutional Area,
Katwaria Sarai,
New Delhi 110016

...Respondent



CORRIGENDUM

In the Order dated 17.10.2021 in Petition No. 143/MP/2021, the paragraph **34** is substituted by the following:

“34. The existing framework for Collective Transactions does not allow revision in schedule. Regulation 6(3) of PMR 2021 provides as under:

*“(3) In the event of a forced outage of a generating station or unit thereof, **or any other event as may be notified by the Commission**, wherein the obligation of the generating station to supply electricity continues under an existing contract, such generating station may fulfil its obligation under the said contract by entering into a contract(s) covered under clause (1) or (2) or (3) of Regulation 5 of these regulations.”*

2. Except for the above, all other terms contained in the Order dated 17.10.2021 in Petition No.143/MP/2021 remain unchanged.

**Sd/-
(P.K. Singh)
Member**

**Sd/-
(Arun Goyal)
Member**

**Sd/-
(I. S. Jha)
Member**

**Sd/-
(P. K. Pujari)
Chairperson**

